

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:634
ANSWERED ON:28.07.2010
UPPER YAMUNA RIVER BOARD
Mishra Shri Mahabal

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the quantum of water made available to Delhi by Central Government/Upper Yamuna River Board (UYRB) against the quantum of water demanded by Delhi Government during the last three years and the current year, year-wise;
- (b) whether there is disparity between the quantum of water demanded and supplied from all sources;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the action taken by the Union Government to meet the water demand of Delhi?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

(a) to (c): The Government of NCT of Delhi do not raise demand for water year-wise. As per compilation made by the Upper Yamuna River Board, on receipt of the relevant data from Government of Haryana, the quantum of Yamuna water made available to Delhi during the years 2006-07, 07-08 and 08-09 is as follows:

2006-07 - 179.98 MCM (Million Cubic Metre)

2007-08 - 163.92 MCM

2008-09 - 180.01 MCM

Delhi also gets water from various other sources like Bhakra Beas Management Board (BBMB) and Ganga waters. Hon'ble Supreme Court of India in its order dated 29.2.96 directed that "Delhi shall continue to get as much water for domestic use from Haryana through river Yamuna which can be consumed and filled in the reservoirs of Wazirabad and Haiderpur Water Treatment Plants. Both these reservoirs shall remain full of their capacity by the water supplied by Haryana through river Yamuna and Western Yamuna Canal". Hon'ble Supreme Court of India in its order dated 10.5.2000 stated that "pending further consideration, we direct that 125 cusec of water which may be arranged by the National Capital Territory of Delhi from Bhakra Beas Management Board (BBMB) shall be carried out through the States of Punjab and Haryana to Delhi for the purpose of treatment at Nangloi Water Treatment Plant". As per the data supplied by Haryana to Upper Yamuna River Board (UYRB), it is generally complying with the Orders of Hon'ble Supreme Court.

Of late, Government of NCT of Delhi has demanded that 80 MGD of additional water may be supplied to them by Haryana as a result of saving in losses due to construction of Carrier Lined Channel (CLC).

(d) Various meetings have been held in the Prime Minister's Office, Ministry of Water Resources and Upper Yamuna River Board in the matter. However, the Government of Haryana has not so far agreed to the above claim of Govt. of NCT of Delhi stating that Delhi is already getting more water in compliance of Hon'ble Supreme Court's Orders and therefore, it is not entitled to get savings in the losses due to construction of CLC.